

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M.M. KUMAR
Hon'ble Member (J)

SH. R.VARADHARAJAN
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 22.02.2017

NAME OF THE COMPANY: Shell India Market Pvt. Ltd.
V/S.
Saga Automotive India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 433 & 434

<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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ORDER

Learned counsel for the petitioner states that the petition may be dismissed as withdrawn with liberty to file a fresh one on the same cause of action in accordance with the provisions of IBC, 2016 and the latest dispensation.

The prayer made by the learned counsel is accepted and liberty is granted in terms of the request made.

107/2017
Sg.

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

Sg.

(R. VARADHARAJAN)
MEMBER (J)